

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 1361, 1362 OF 2018 IN
DFR NO. 3576 OF 2018**

Dated: 1st October, 2018

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Avaada Sustainable Energy Private Limited (ASEPL)Appellant(s)
Versus
Karnataka Electricity Regulatory Commission & Ors.Respondent(s)
Counsel for the Petitioner(s) :
Mr. Deepak Khurana
Counsel for the Respondent(s) :
Mr. Balaji Srinivasan
Ms. Pallavi Sengupta for R-2

ORDER

**IA NO. 1361 of 2018 – (Appl. for leave to file)
IA NO. 1362 of 2018 – (App. for Condonation of Delay)**

Issue notice to the Respondents returnable on 31.10.2018 in the instant applications. Dasti, in addition is permitted. Learned Counsel, Mr. Balaji Srinivasan accepts notice on behalf of Respondent No. 2.

Learned counsel appearing for Respondent No.2 seeks four weeks' time to file reply in the IA No.1362 of 2018.

Submission made by learned counsel appearing for the Respondent No.2, as stated above, is placed on record.

Respondent Nos. 2, 6 & 7 are directed not to take any coercive action till 18.11.2018.

List the matter on 31.10.2018 to enable learned counsel appearing for the Respondent No.2 to do the needful.

(S.D. Dubey)
Technical Member
Pr/js

(Justice N. K. Patil)
Judicial Member